

453 *Bill introduced*

SRAVANA 16, 1914 (SAKA)

*Bill introduced 454*

beg to move leave to introduce a Bill further to amend the Representation of the People Act, 1951.

further to amend the Indian Telegraph Act, 1885 and the Indian Post Office Act, 1898.

MR. DEPUTY SPEAKER: The question is:

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"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

"That leave be granted to introduce a Bill further to amend the Indian Telegraph Act 1885 and the Indian Post Office Act, 1898."

*The motion was adopted.*

*The motion was adopted*

SHRI CHITTA BASU: I introduce the Bill.

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15.10 hrs.

15.11 hrs.

CONSTITUTION (AMENDMENT) BILL\*  
(Amendment of Article 22)

CONSTITUTION (AMENDMENT) BILL\*  
(Amendment of Article 124, etc.)

[English]

[English]

SHRI CHITTA BASU (Barasat): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

SHRI R. SURENDER REDDY (Warangal): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

*The motion was adopted.*

SHRI CHITTA BASU: I introduce the Bill.

SHRI R. SURENDER REDDY: I introduce the Bill.

15.10 1/2 hrs.

15.11 1/2 hrs.

PERSONAL LIBERTIES (PROTECTION) BILL\*

CONSTITUTION (AMENDMENT) BILL\*  
(Insertion of new Articles 330A and 330B, etc.)

[English]

[English]

SHRI CHITTA BASU (Barasat): Sir, I beg to move for leave to introduce a Bill

SHRI K. P. REDDAIAH YADAV (Machilipatnam): Sir, I beg to move for leave

**455 Bill introduced**

**AUGUST 7, 1992**

**Bill introduced 456**

to introduce a Bill further to amend the Constitution of India.

Introduce a Bill further to amend the Constitution of India.

**MR. DEPUTY SPEAKER:** The question is:

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"That leave be granted to introduce a Bill further to amend the Constitution of India."

"That leave be granted to introduce a Bill further to amend the Constitution of India".

*The motion was adopted.*

*The motion was adopted*

**SHRI K. P. REDDAIAH YADAV:** I introduce the Bill.

**SHRI SYED SHAHABUDDIN:** I introduce the Bill.

15.12 hrs.

15.13 hrs.

**CONSTITUTION (AMENDMENT) BILL\***

**PROMOTION OF SECULARISM BILL\***

(Insertion of new Article 31, etc.)

[English]

**SHRI BHAGWAN SHANKAR RAWAT** (Agra): Mr. Speaker, Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**SHRI SYED SHAHABUDDIN** (Kishanganj): Sir, I beg to move for leave to introduce a Bill to provide for the application of the principles of secularism in Government and administration.

[English]

**MR. DEPUTY SPEAKER:** The question is:

**MR. DEPUTY SPEAKER:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

"That leave be granted to introduce a Bill to provide for the application of the principles of secularism in Government and administration."

*The motion was adopted.*

*The motion was adopted.*

[Translation]

**SHRI BHAGWAN SHANKAR RAWAT:** Mr. Deputy Speaker, Sir, I introduce the Bill.

**SHRI SYED SHAHABUDDIN:** introduce the Bill.

15.12 1/2 hrs.

15.13 1/2 hrs

**CONSTITUTION (AMENDMENT) BILL\***

**CONSTITUTION ASSEMBLY BILL\***

(Insertion of new article 46A)

[English]

[English]

**SHRI SYED SHAHABUDDIN** (Kishanganj): Sir, I beg to move for leave to

**SHRI MOHAN SINGH** (Deoria): Sir, I beg to move for leave to introduce a Bill to provide for the constitution of a Constituent Assembly of India.

\*Published in the Gazette of India Extraordinary, Part-II, Section 2, dated 7.8.1992.